

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 8348 OF 2017

ESSAR POWER GUJARAT LIMITED

APPELLANT(S)

VERSUS

GUJARAT URJA VIKAS NIGAM LTD & ANR.

RESPONDENT(S)

O R D E R

The Civil Appeal is allowed to be withdrawn.

The Gujarat Electricity Regulatory Commission may  
decide the matter expeditiously.

.....J.  
[ADARSH KUMAR GOEL]

.....J.  
[UDAY UMESH LALIT]

NEW DELHI  
5<sup>th</sup> March, 2018

ITEM NO.53

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8348/2017

ESSAR POWER GUJARAT LIMITED

Appellant(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LTD & ANR.

Respondent(s)

(FOR [EXEMPTION FROM FILING C/C AND PLAIN COPY OF I/O] ON IA 45025/2017 FOR EX-PARTE STAY ON IA 45028/2017)

Date : 05-03-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Mahesh Agarwal, Adv.  
Ms. Neeha Nagpal, Adv.  
Mr. E. C. Agrawala, AOR  
Mr. Rajesh Kumar, Adv.

For Respondent(s) Mr. G. Ramachandran, Adv.  
Ms. Hemantika Wahi, AOR  
Ms. Jesal Wahi, Adv.  
Ms. Shodhika Sharma, Adv.  
Ms. Vishakha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Civil Appeal is allowed to be withdrawn.

The Gujarat Electricity Regulatory Commission may  
decide the matter expeditiously.

(SWETA DHYANI)  
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

(Signed order is placed on the file)